

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10454/2005

(From the judgement and order dated 04/08/2004 in GA No. 115/2004 in APOT No. 5/2004 in WP No. 587/2003 of The HIGH COURT OF CALCUTTA)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

UNMESH PROPERTIES PVT. LTD. & ORS.

Respondent(s)

(With prayer for interim relief and office report )

Date: 26/09/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Petitioner(s) Mr. Anuvrat Sharma, Adv.

Ms. Sushma Suri, Adv.

For Respondent Nos. Mr. Rajendra Singhvi, Adv.

1 and 2 Mr. Ashok Kumar Singh, Adv.

For Respondent Nos. Mr. Tapash Ray, Sr. Adv.

3 to 7 Mr. Satish Vig , Adv

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel for the Respondents, the matter is

adjourned for six weeks for filing counter affidavit.

Anita

Singh)

(Jasbir

Master

Court